

Report and Accounts (1992-93 of the Hospital Services Consultancy Corporation (India) Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): Madam, I lay on the Table:-

I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Tenth Annual Report and Accounts of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1992-93, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Corporation.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library. See No. LT-6197/94]

Report and Accounts (1992-93) of the Indian Nursing Council, New Delhi and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRANAB SINGH GHATOWAR): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:-

(i) Annual Report and Accounts of the Indian Nursing Council, New Delhi, for the year 1992-93, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the above Council.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-6196/94]

PRESENTATION OF THE REPORTS OF THE COMMITTEE ON PAPERS LAID ON THE TABLE

श्री सच्चिदानन्द (कर्णाटक) : महोदय मैं सभा पटल पर पड़े गए पत्रों संबंधी समिति का वाचनवां और तिरपनवां प्रतिवेदन (अंग्रेजी तथा हिन्दी में) प्रस्तुत करता हूँ।

THE DEPUTY CHAIRMAN: Shri Jagdish Tytler.

MOTION FOR ELECTION TO THE NATIONAL WELFARE BOARD FOR SEAFARERS

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Madam, I beg to move:

"That in pursuance of clause (i) of rule 4 read with rule 6 of the National Welfare Board for Seafarers Rules, 1963 (as amended), made under sub-section (2) of section 213 of the Merchant Shipping Act, 1958 (44 of 1958), this House do proceed to elect in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the National Welfare Board for Seafarers in the vacancy caused by the retirement of Shri E. Balanandan from the membership of the Rajya Sabha on the 1st July, 1994."

The question was put and the motion was adopted.